

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 12

**IA No. 1137/22, 1265/22
1440/22 1758/22, 153/2023
and
CP (IB) No. 229/Chd/Pb/2021**

**Under Section 9,& 60(5) IBC 2016
R 153, NCLT, R 11 NCLT**

In the matter of:-

IOL Chemicals & Pharmaceuticals Ltd ...Petitioner/Operational Creditor
Vs.
Vivachem Intermediates Pvt. Ltd. ...Respondent/ Corporate Debtor

Present: Mr. Anand Chibbar, Senior Advocate with Mr. K.V. Singhal and Mr. Deepak Suri, Advocates for the Petitioner/ operational creditor.
Dr. Rajansh Thukral with Mr. Siddharth Thukral, Advocates for the respondent/ corporate debtor.

IA No. 153/2023 has been filed to place on record the settlement deed dated 12.01.2023. The same is taken on record. As per settlement deed the matter has been amicably settled between the parties and the payment Schedule has been given at Page No. 4 out of which the first installment stands paid. Further an amount of Rs. 5 crores have also been paid and next installment is due on 15.02.2023. On the joint request of the parties, list the matter on 23.02.2023 for withdrawal of the present petition on the basis of settlement agreement.

In the meantime, on the basis of the said settlement agreement as well as at the request of learned counsel for both the parties, Interim order dated 28.10.2022 stands vacated.

-sd-
(Subrata Kumar Dash)
Member (Technical)

-sd-
(Harnam Singh Thakur)
Member (Judicial)

January 19, 2023

SM

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